Central Administrative Tribunal Principal Bench, New Delhi.

CP-105/2016 in OA-2166/2015

New Delhi this the 04th day of April, 2016.

Hon'ble Sh. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

> Deepak Kumar, R/o 3/28 (Back Portion), 1st Floor, Subhash Nagar, New Delhi-110027.

Petitioner

Versus

- Shri Shankar Aggarwal, Secretary Labour and Employment, Government of India, Shram Shakti Bhavan, Rafi Marg, New Delhi-110001.
- Shri K.K. Jalan, Central Provident Fund Commissioner, Employees' Provident Fund Organisation, Bhavishya Nidhi Bhavan, 14, Bhikaji Cama Place, New Delhi-110001.

Presently w.e.f. 29.01.2016 posted as
Secretary to the Govt. of India, Ministry of Micro,
Small & Medium Enterprises,
Udyog Bhawan, New Delhi-110011. ... Respondents
(By Advocate: Sh. Keshav Mohan with Sh. Piyush Choudhary)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Learned counsel for the respondents submits that they have filed counter affidavit vide diary No. 3187 and have fully complied with the order of this Tribunal. They have also passed a speaking order dated 21.03.2016 and served the same on the applicant on 22.03.2016 itself, which is not disputed by the applicant, who is present in person.

2. In the circumstances, the CP is closed. Notices issued to the respondents are discharged. However, the petitioner is at liberty to question the order now

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passed, if he is still having any grievance against the same, in accordance with law. No costs.

(Shekhar Agarwal) Member (A)

(V. Ajay Kumar) Member (J)